

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF GOLDEN LEGEND LEASING & FINANCE LIMITED

Regd. Off.: 302, Camy House, 3, Dushwadi, Dr. C.H. Street, Mumbai-400 002.

Further to the Public Announcement ('PA') dated March 19, 2010 to the shareholders of GLLFL issued by Corporate Strategic Allianz Limited ('Manager to the Offer') on behalf of **Mr. Ullash Parikh** (hereinafter referred to as 'Acquirer') pursuant to and in compliance with Regulation 10 & 12 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('Regulations'), the shareholders are requested to kindly note the following:

The shareholders are requested to kindly note the following changes:

Activity Schedule	Original	Revised
	Date & Day	Date & Day
Public Announcement	19th March 2010 (Friday)	19th March 2010, (Friday)
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	9th April 2010, (Friday)	9th April 2010, (Friday)
Last date for a Competitive Bid *	9th April 2010, (Friday)	9th April 2010, (Friday)
Corrigendum to Public Announcement	---	19th August 2010, (Thursday)
Date by which Letter of Offer to be reached to the shareholders	30th April 2010, (Friday)	21st August 2010, (Saturday)
Date of Opening of the Offer	10th May 2010, (Monday)	26nd August 2010, (Thursday)
Last date for revising the offer price / Number of shares	19th May 2010, (Wednesday)	3rd September 2010, (Friday)
Last date for withdrawal of acceptance by the shareholders	25th May 2010, (Tuesday)	9th September 2010, (Thursday)
Date of Closure of the Offer 2010,	29th May 2010, (Saturday)	14th September (Tuesday)
Date by which acceptance/ rejection under the Offer would be communicated and the corresponding payment for the acquired shares and/ or the unaccepted shares/share certificates will be dispatched/credited.	10th June 2010, (Thursday)	27th September 2010, (Monday)

* One holiday considered - 11 September - Id-ul-Fitr/ Ganesh Chaturthi

There is one addition in other terms and conditions of the Offer. One addition is that no compensation either directly or indirectly is being given to the sellers (i.e. those selling shares under the SPA) apart from the consideration specifically mentioned in the offer document.

The Acquirers accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of the Acquirers laid down under the Regulations.

This announcement would also be available on SEBI website at <http://www.sebi.gov.in>

Issued by Manager to the Offer on behalf of the Acquirers:

	CORPORATE STRATEGIC ALLIANZ LIMITED 402, Samedh Complex, Near Associated Petrol Pump, CG Road, Ahmedabad-06. Tel:+91-79-40024670, Fax:+91-79-40024670 E-Mail: info@csapl.com Contact Persons: Mr. Gaurav Khandelwal / Ms. Rekha Singhal
--	--